

26th February, 2001

Notification No.6 /2001-Customs (N.T.)

In exercise of the powers conferred by clause (aa) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Government hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No.12/97-Customs (N.T.), dated the 2nd April, 1997, namely :-

In the Table to the said notification,-

(a) against serial.No.4 relating to the State of Gujarat, after entry (iv) in column (3) and the corresponding entries relating thereto in column (4), the following shall be inserted, namely :-

"(v) Rajkot Unloading of Import goods and loading of export goods

(vi) Vapi Unloading of Import goods and loading of export goods

(b) after serial No.4 occurring in column (1) and the corresponding entries relating thereto in column (2), (3) and (4), the following serial number and entries shall respectively be inserted, namely :-

(1) (2) (3) (4)

"4 A Goa Verna Unloading of Import goods and loading of export goods."

Rajendra Singh

Under secretary to the government of India

F.NO.434/62/94-CUS.IV

Note: The principal Notification No.12/97-Customs(N.T.), dated the 2nd April,1997 was published in the Gazette of India, Extraordinary Part-II, section 3, sub-section(i), vide G.S.R.193(E) dated the 2nd April,1997 and subsequently amended by Notification No.7/98-Customs(N.T.), dated the 4th February,1998, published in the Gazette of India, Extraordinary Part-II, section 3, sub-section(i), vide G.S.R.67(E) dated the 4th February,1998, Notification No.47/98-Customs(N.T.), dated the 3rd August,1998, published in the Gazette of India, Extraordinary Part-II, section 3, sub-section(i), vide G.S.R.446(E), dated the 3rd August, 1998, Notification No.51/98-Customs(N.T.), dated the 27th August,1998, published in the Gazette of India, Extraordinary Part-II, section 3, sub-section(i), vide G.S.R.527(E) dated the 27th August,1998, Notification No.83/98-Customs(N.T.), dated the 26th October,1998, published in the Gazette of India, Extraordinary Part-II, section 3, sub-section(i), vide G.S.R.641(E) dated the 26th October,1998, Notification No.4/99-Customs(N.T.), dated the 14th January,1999, published in the Gazette of India, Extraordinary Part-II, section 3, sub-section(i), vide G.S.R.34(E) dated the 14th January,1999, Notification No.38/99-Customs(N.T.), dated the 8th June,1999, published in the Gazette of India, Extraordinary Part-II, section 3, sub-section(i), vide G.S.R.414(E) dated the 8th June,1999, Notification No.52/99-Customs(N.T.), dated the 31st August, 1999, published in the Gazette of India, Extraordinary Part-II, section 3, sub-section(i), vide G.S.R.619(E) dated the 31st August,1999, and notification No.49/2000-Customs(N.T.), dated the 9th August, 2000,

published in the Gazette of India, Extraordinary Part-II, section 3, sub-section(i), vide G.S.R.657(E) dated the 9th August,2000.